

owners is not collected as such. On the basis of the information which is periodically collected, the names of top 20 Actors (including Actresses) and Producers, identified on the basis of Gross outstanding tax demand as on 30.9.1982, was supplied to the Lok Sabha in reply to an Unstarred Question 2203 answered on 4-3-1983. The information now sought for by the Honourable Member in the question covering all the present and past Actors and studio owners will have to be gathered from the field formations which will take considerable time and labour which may not be commensurate with the purpose sought to be achieved by the Honourable Member. However, if the information is sought about any particular person or persons the same can be collected and furnished.

#### Talks with Delhi Income Tax non-Gazetted Staff Association

3287. SHRI QAZI SALEEM:

SHRI UTTAMBHAI H. PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the officials and Government have held talks during 1st January, 1982 to 28th February, 1983 with Delhi Income Tax Non-Gazetted Staff Association and Delhi Aayakar Chaturth Sireni Karamchhari Sangh of Delhi regarding their demands and grievances;

(b) if so, the outcome of their talks and discussions:

(c) the details of assurances given to them by higher officials; and

(d) action taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) Yes, Sir,

(b) Various matters concerning staff such as, construction of staff quarters,

augmentation of staff strength, confirmation, creation of 'selection grade' posting and transfer of the staff, issue of identity cards, shortage of office accommodation etc., were discussed and the position regarding their demands was explained to them.

(c) No. assurance as such was given.

(d) Question does not arise.

#### Visit of an Indian Delegation of Industrialists to Pakistan.

3288. SHRI BALASAHEB VIKHE PATEL:

SHRI M. S. K. SATHIYENDRAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that a delegation of Indian Industrialists had recently visited Pakistan to explore the possibility of expanding trade between the two countries;

(b) if so, whether Government have received any report from this trade delegation which had gone to Pakistan about the areas where Indian export will be helpful to Pakistan without in any way affecting the local industrial development there; and

(c) if so, the particulars thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA): (a) Yes, Sir, The Punjab, Haryana and Delhi Chamber of Commerce and Industry sent a delegation to Pakistan in November, 1982. Subsequently, a delegation of the Federation of Indian Chamber of Commerce and Industry visited Pakistan in February this year.

(b) The final report of the PHD chamber delegation has been sent to Government. The final report of the FICCI delegation is still awaited.

(c) The PHD chamber's delegation's report recommends, *inter alia*,

that imports into Pakistan from India be expanded to include those items in which India can compete effectively with other supplying countries and without hampering the interest of domestic economy of Pakistan.

The report is under examination of Government.

#### **World bank loan and Eurodollar loan for ONGC Projects**

3289. SHRI HARIHAR SOREN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have a proposal to avail World Bank loan and Eurodollar loan for some ONGC projects;

(b) if so, the amount of Eurodollar, loan expected to be availed of for executing ONGC project; and

(c) the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) A loan for US \$ 22.3 million has been approved by the Board of Executive Directors of the World Bank on 24th February, 1983 for ONGC's South Bassein Gas Development Project. A Eurodollar loan in proposed to be obtained for ONGC's ongoing programmes. Details would be known only after negotiations for the loan have been finally completed.

#### **News Item "Overseas Demand hits Garment units".**

3290. SHRI ANANDA PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have seen the news-item captioned 'Slack overseas demand hits garment units', which appeared in the Economic Times of 18th February, 1983; and

(b) if so, what steps Government propose to take to increase the export of garments which are produced by weaker and backward sections of the society ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) Larger quantities for export of ready-made garments are available for utilisation in quota countries with effect from 1-1-1983. Segmentwise transfer of quantities in respect of ready-made garments in various country/categories has been done considering the pace of utilisation and the demand trend. Rates of Cash Compensatory Support effective from 1-1-1983 have been announced.

#### **Sale of Export Surpluses or rejects in domestic tariff area.**

3291. SHRI M. RAJASHEKHARA MURTHY : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that in case of 100 per cent export oriented units the sale of export surpluses or rejects in the Domestic Tariff Area are allowed against valid Indian Import Licences; and

(b) whether in view of the fact that goods like readymade garments, shoes, hosiery etc. cannot be imported into India, Government propose to give permission to the sales in the Domestic Tariff Area of such projects and surpluses of 100 per cent export oriented units ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b). Under the Scheme of 100 per cent Export Oriented Units rejects up to 5 per cent or such percentage as may be fixed by the Board be allowed to be sold in the domestic tariff area on payment of customs duty on imported inputs and central excise duty on the indigenous inputs and also central excise duty on the rejects or an amount equal to the aggregate of such duties. here is no provision in the scheme to allow sale of export surplus in the domestic tariff area against valid-import licences.